

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

**Service Tax Miscellaneous Application No. 85877 of 2025
In
Service Tax Appeal No. 85938 of 2017**

(Arising out of Order-in-Appeal No. PK/ST-I/MUM/101/16-17 dated 30.01.2017
passed by Commissioner (Appeals)-I, Service Tax, Mumbai)

Hind Offshore P. Ltd.

.....Appellant

1-C, Ground Floor, Wakefield House,
Narottam Morarji Road, Ballard Estate,
Mumbai- 400 038.

VERSUS

Commissioner of Service Tax-I, Mumbai

.....Respondent

115, New Central Excise Building, M.K. Road,
Opp. Churchgate Station, Mumbai- 400 020.

Appearance:

Shri V.M. Chavda, Advocate for the Appellant

Shri C.S. Pavan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86054/2025

Date of Hearing : 24.06.2025

Date of Decision : 24.06.2025

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate No. L030320SV400248 dated 03.03.2020. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**